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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO .- 15 OF 2025

IN THE MATTER OF:

HARIHAR SAMAL AND ANOTHER

APPLICANTS

VERSUS

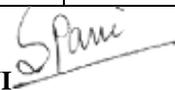
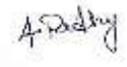
STATE OF ODISHA&ORS

RESPONDENTS

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PLACE: BHUBANESWAR

SANKAR PRASAD PANI ASHUTOSH PADHY DATE: 29th July 2025
Bubaneswar, 751002, Cell-9437279278,

ADVOCATE

Email: sankarprasadpani@gmail.com

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.....**APPLICANTS**

Versus

State Of Odisha and Others

.....**RESPONDENTS**

**RESPONSE AFFIDAVIT ON BEHALF OF APPLICANT TO THE
AFFIDAVIT FILED BY 1,2&6**

IT IS MOST RESPECTFULLY SHOWETH

I HARIHAR SAMAL, S/O MATHURI SAMAL, AGED ABOUT 65 YEARS, AT- KURUNTI, PO- KUSUPANGA, PS- MOTANGA, DIST DHENKANAL, 759121 do hereby solemnly affirm, and declare that I am one of the Applicant in the above mentioned application and I am fully conversant with the facts and circumstances of the case and authorized by the co- applicant, therefore competent to swear this affidavit.

1. That the Tahasildar Odapada on dated 18/03/2025 filed one affidavit on behalf of Respondent 1,2 and6 wherein the inspection report of the committee is annexed.



2. It is submitted that the the major allegations in the OA is in respect of Non-Compliance of CTO conditions imposed by State Pollution Control Board and allegation against the inaction of State Pollution Control Board. The Notice was issued to SPCB for filing a para wise reply and the Board has not filed any reply affidavit as on date. The board possibly trying to shift its responsibility on the Tahasildar Odapada in the garb of a committee report and the Board is one of the members of the committee. It is settled principle that one Department cannot file affidavit for other department where the allegations are squarely independent of each other. Even after being a member of a court appointed committee the individual responsibility to reply to the specific allegations can not be shifted to others. As such the committee report is devoid of Photographs of the site, inspection in presence of applicant even though no specific order is there by NGT, the report cannot be prepared in the back of the complainant, committee did not bother to inquire the local affected villagers and the report prepared is vague and sketch just to eye was the Hon'ble Tribunal. Surprisingly the committee makes a statement in the report that no water is extracted from Kisindha Nalla or Brahmani River or Ground water and all the three units of the plant operates be extracting the water from a water harvesting pit without mention its capacity and the requirement of the unit. This report is without any document and scientific basis



and appears to protect the defaulting unit. Further there has been no SRTS(Surface Runoff Treatment System) and despite of that they bpard keep on renewing the consent. Considering the largescale waste dumped inside and outside as well as the acid sludge which has damaged the soil and color is apparently yellow suggesting contamination is there and in absence of SRTS these waste water collected in form of Surface Runoff will have a severe impact on Kisindha nalla.

3. It is pertinent to mention here that during the inspection of the committee the members of the committee has neither communicated with the Applicants nor with the villagers who are residing in close proximity of the Respondent Industry. That so as to verify the allegation of air pollution, water pollution and dumping of waste materials outside units premises the committee should have communicated with the local inhabitants.
4. The committee report does not deal with the specific photographs of the unit suggesting air pollution as well as water pollution. There is a clear photograph of untreated sewage is discharged to the Natural Nalla and no specific reply to the photograph except saying the unit have ETP and STP. To the knowledge of the applicant there is no STP in the unit where the discharge of sewage is given photograph. The report does not say anything about when it was constructed and it's



capacity. As such the report says the treated water from STP is partly discharged to Kisindha when the unit is supposed to be Zero Discharge and there is no authorized outlet even for discharging treated water to outside.

5. That the steel plant was initially established by one M/S, BRG IRON & STEEL CO. (P) LTD., for the production capacity of (1) Ferro Alloys Plant 2x9 MVA, (2) Steel Melting Shop (SMS) i) Induction Furnace 2x20 T/H+2x7 T/H, ii) Electric Arc Furnace (EAF) 1x25 Ton/H, iii) AOD Converter 2x35 Ton/H, iv) Ladle Refinery Furnace 1x35 Ton/H, v) Continuous Casting Machine (2 nos.) vi) Oxygen Plant 400 m³/hour, (3) Cold Rolling Mill (CRM) 2,40,000 TPA (4) Hot Rolling Mill (HRM) 7,90,000 TPA. i) M.S. Plates 13,78,000 TPA, ii) S.S. Plates, 72,000 TPA, iii) Mild Steel Coil 1,00,000 TPA, iv) Stainless Steel Coil 2,40,000 TPA, and the M/s. BRG Iron & Steel Co. (P) Ltd. has been acquired by M/s. Rimjhim Ispat Limited through NCLT as on 28.02.2022 and the acquisition completed as on December 2023.
6. That the CTO was granted by the State Pollution Control Board on dated 31/03/2023 to the M/s. BRG Iron & Steel Co. (P) Ltd. for the production capacity of (1) Ferro Alloys Plant 2x9 MVA, (2) Steel Melting Shop (SMS) i) Induction Furnace 2x20 T/H+2x7 T/H, ii) Electric Arc Furnace (EAF) 1x25 Ton/H, iii) AOD Converter 2x35



Ton/H, iv) Ladle Refinery Furnace 1x35 Ton/H, v) Continuous Casting Machine (2 nos.) vi) Oxygen Plant 400 m³/hour, (3) Cold Rolling Mill (CRM) 2,40,000 TPA (4) Hot Rolling Mill (HRM) 7,90,000 TPA. i) M.S. Plates 13,78,000 TPA, ii) S.S. Plates, 72,000 TPA, iii) Mild Steel Coil 1,00,000 TPA, iv) Stainless Steel Coil 2,40,000 TPA, and having 46 numbers of General conditions and 12 numbers of general conditions for units with investment of more than Rs 50 crores, and 17 categories of highly polluting industries (**RED**).

7. It is most humbly submitted that in the affidavit dated 18/03/2025 of the Tahasildar Odapada in paragraph 18 it is specifically mentioned that there are certain non-compliances of CTO conditions are observed during the inspection. Relevant portion of the Para-18 of the Tahasildar affidavit is reproduced as follows,

“The contents of Paragraph 18 are denied. It is submitted that the Committee Report reveals that the Respondent No. 13 has already complied with some conditions and **will undertake the following incomplete jobs specified in additional conditions of CTO Order:** i. The unit shall complete **concreting of work zone area** around bag filter of SMS, Lime feeding area and remaining internal road in SMS area.

ii. **The approach road connecting to the Plant** and NH55 and the road connecting to Unit 1 & Unit 3.

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iii. The Unit shall provide **tube settler/clarifier for treatment of surface run off and all internal drain shall be connected to this SRTS before monsoon.**” It is pertinent to mention here that the SPCB is also a member of the committee and the non-compliances of the CTO conditions are well within the knowledge of the SPCB, however without taking into consideration of the serious non-compliances the SPCB choose to renew the CTO of the Respondent **industry on dated 31/03/2025**. This attitude of the authorities of SPCB clearly indicates that they less bothered about the pollution and non-compliance of CTO conditions and the CTO is being granted mechanically. Copy of the CTO dated 31/03/2025 is annexed here unto as **ANNEXURE-1**.

8. That when the **non-compliances are evident and surprisingly the state pollution control board did nothing** to compute the environment compensation, **which is clear dereliction of duties on the part of the officer concerned of SPCB**. Even though the Board has power to issue directions, show cause including revocation of the Consent but chose not to take any action and on the contrary the Board has choose to renew the CTO.

ENCROACHMENT OF FOREST LAND

9. It is further submitted that the affidavit dated 1803/2025 filed by the Tahasildar Odapada in paragraph 19 has admitted the encroachment of



forest land and no permission has been obtained by the Respondent Unit under Forest Conservation Act. Relevant portion of the affidavit is reproduced as follows,

Mouza	Khata No.	Plot No.	Area (in acre)	Kissam	Remarks
Kurunti	573	3643	0.12	Gramya Jungle	Inside Boundary
		3157/4056	0.23	Gramya Jungle	Inside Boundary
		3434	0.91	DLC Forest	Not in use of any
		3221	0.19	DLC Forest	Not in use of any
		3227/2554	0.26	Gramya Jungle	Not in use of any
		3233	0.58	Gramya Jungle	Not in use of a any
Kurunti	572	3754	0.44	DLC Forest	Inside Boundary



	546/406	3746	0.36	Gramya Jungle	Private plot In the name of Pravat Pallit having Kissam- Gharabari
	573	3758/4471	0.10	Gramya Jungle	Inside Boundary
Mangalpur	808	6927	0.12	DLC Forest	Inside Boundary
		6945	0.45	DLC Forest	Inside Boundary

10.That the Tahasildar Odapada admitted that industry unauthorizedly encroached upon Revenue forest land having Gramya Jungle Kisam. Surprisingly no steps have been taken to evict from the forest land and it is pertinent to mention that Forest land cannot be regularized without diversion under Section 2 of Forest Conservation Act 1980. Hence the DM Dhenkanal may be directed to ensure eviction of the

private respondent from the forest land and initiate criminal prosecution against the private respondent. Forest land cannot be allowed to be encroached upon by virtue of penalty as applicable to other non-forest revenue land

11.That the Section 2 of Forest Conservation Act of 1980 says that “Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government

12.That in the present case the Private respondent has encroached upon the forest land using the same for industrial purpose without approval from central government and same is not permitted in law. Further this offence cannot be condoned by taking penalty and without ensuring eviction from the forest land. There is no provision under Forest Conservation Act 1980 for accepting penalty allowing the encroacher to use for industrial purpose. It is needless to say that the Tahasildar has knowledge of the encroachment of forest land, but no steps taken to evict the encroacher and further no steps have been taken even after notice of Hon’ble Tribunal amounts to dereliction of duty and the Tahasildar may asked to explain of his conduct which is evident on record.



13.That in the committee report under the heading of observation in Point No.5 it is clearly mentioned that “ The Industry has already obtained Environmental Clearance (EC) in favour of M/S BRG Iron & Steel Co. (P) Ltd. and also applied on dtd.29.06.2024 for transfer of EC from M/s BRG Iron & Steel Co. (P) Ltd. to M/s Rimjhim Ispat Limited, before the competent authority,” it is pertinent to mention here from the above mentioned observation of the committee **it is clear that the Respondent has not yet granted the Transferred EC in his favour however the SPCB has granted CTO and the Respondent unit is operating the industry without having valid EC.**

14.It is further submitted that as per the **EC dated 08/09/2008**, the water requirement of the industry is **4,290 m³/day** (3.970 m³/d surface and 1.320 m³/d ground water). However the State govt. has only allowed 0.95 cusec of surface water from Bramhani/Kisinda Nalla and 0.0408 cusec of ground water for drinking purposes and the same approval is valid from 31.12 2023 to 30/06/2024. That the committee in his report has stated that the Unit meets the **water requirement from their own rain water reservoir located near propane gas storage area of Unit-II**, however the committee report has not given any specific information **regarding the storage capacity of the rain water reservoir and how the unit use to operate during the lean season.**

15. That the CGWA has given a NOC to the M/s BRG Iron And Steel Co. Pvt. Ltd on dated 01/08/2023 for 2 proposed borewells, however no data has been furnished by the user agency regarding the existing borewells and **no site (visit) inspection was also done by the CGWB prior to grant of the NOC.**
16. It is further submitted that the committee during visit noticed that treated water from STP is partly discharged to Kisindha Nallah, however **no action has been taken against the Industry to stop discharge of the STP water to the Kisindha Nallah.**
17. Further Picking and Annealing process being dealt under EIA manual for Metallurgical Industries(August 2010) Page 113, 128, 178, clearly indicates the units involving the above said process falls under the domain of EIA Notification 2006 and the aforementioned activities will fall in 3(a) of the schedule.
18. As such the process like Picking is generates sludge and includes acidic rinse waters, iron chlorides, and metallic salts and waste acid. Spent pickle liquor is considered as a hazardous waste. Treated Sludge is generated through the above processes which are measured approximate 11.5 kg/ton of production of Stainless steel and after treatment and acid recovery amount goes upto 23Kg/ton with moisture content of 50%. As this sludge contains dangerous Cr 6, it is required



to be handled by authorised handlers and disposed off for land fill after putting impervious lining.

19. Further the Pickling process is likely to generate Hazzardous Waste like Hexa-valent Chromium, which is also a carcinogenic substance with huge ramification into Public Health and for that reason absolute precaution is required which in our considerable view have not been done.

WATER REQUIREMENT AND ITS SOURCE

20. That the committee report claims that: **No water has been extracted from Kisindha Nallah for its operational needs.** All water requirements are met from an internal rainwater harvesting reservoir, located near the propane gas storage area of Unit-II. That this claim of the Members of the inspection committee is **not based on fact as the Members of the inspection committee has not given any specific information regarding the capacity of the rain water reservoir.** Details of catchment area, depth and size of the pond, connectivity from rooftop or other collected are to the pond. On the other hand the so called Water Harvest Reservoir is a pit made out of soil digging for construction purposes and there has been no concretization around the pit so as to check the loss of water, no connecting pipe from water collected area to the pond exists, even the pond is not maintained also as evident from the photograph with full of weeds and grasses around

the pond. Hence from a technical point this pit does not qualify to be a Rain water Harvest Structure.

21. It is not out of place to mention here that though the Respondent unit is claiming that they have withdrawing the water from their own rain water reservoir, however they have not installed any kind of water meter at the intake point of the rain water reservoir.

22. It is further submitted that the Fact-Finding Committee has observed and reported that, the water is used for multiple industrial and domestic purposes including: Dust suppression, Green belt development, Industrial cooling, Plant operations, Gardening (via STP-treated water), however **no such calculation is given by the committee for what purpose what amount of water is being used daily.**

23. Infrastructure-Based Inference on Water Requirement

Based on the stated facilities and industrial operations, the estimated daily water requirement is as follows:

ETP Capacity:

$20 \text{ m}^3/\text{hour} \times 24 \text{ hours} = 480 \text{ m}^3/\text{day}$ (treated effluent only)

Total Water Input Estimation:

Since not all water used becomes effluent, actual intake is generally higher than effluent volume.

Typical Consumption Range:

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For comparable steel/ferro alloy plants: 600 – 1,500 m³/day is typical depending on size and water recycling efficiency.

Additional Usage:

Gardening, dust suppression, and domestic needs may contribute an additional 100–200 m³/day.

Conservative Estimate:

Total Daily Requirement = **Approximately 600–1,000 m³/day.**

24. That the committee report does not provide: Capacity of the rainwater harvesting reservoir, Recharge volume or seasonal sustainability of the reservoir Without this data, the respondent's claim of fulfilling all requirements through harvested rainwater is unsubstantiated, especially during dry seasons.

25. That the committee report is silent about the water and air pollution caused by the Respondent Unit, however the photographs of various dates suggests that the Respondent Unit is emitting poisonous fumes to the environment directly and also discharging acidic water without treatment to outside of the industry. Copy of the photographs suggesting air pollution and water pollution caused by the Respondent Unit is annexed here unto as **ANNEXURE-2.**

26. It is further submitted that the Committee report says that the unit is not dumping any waste materials outside the units premises, however the photographs dated 20/06/2025 clearly suggests that the respondent

unit is dumping waste materials outside the Units premises. Copy of the photographs dated 20/06/2025 suggesting dumping of waste materials outside unit premises is annexed here unto as **ANNEXURE-3**.

27. It is most humbly submitted that a site visit committee report without photographs may not be considered admissible as evidence in some legal or administrative contexts, particularly when the report relies on visual observations for assessment. The absence of photographic evidence can make it difficult to verify the committee's findings and conclusions, especially if the report describes visual aspects of the site or the alleged violations. In the present case the committee report has been filed along with the affidavit of the Tahasildar dated 18/03/2023 where in photographic proof has been attached.

28. That the Procedure for **Processing of Consent To Operate (CTO)** Application By State Pollution Control Board, Odisha as uploaded in website of Odisha State Pollution Control Board says **that inspection of the site and compliance of CTE condition is pre-requisite**. The relevant portion is reproduced as follows:

“5. The concerned officers at HO / RO shall scrutinize the application and raise clarification to the industry online, if any deficiency / discrepancies are observed in respect of consent



application or its accompaniments or fees. **Simultaneously, they will take steps for getting inspection report** so as to avoid delay and early disposal of the case.

6-The concerned officers of Regional office of OSPCB shall **conduct inspection of the industries and mines**, conduct monitoring of stack emission, ambient air quality, analysis of effluent samples etc. as per the standard procedure prepared for Air and Water sampling and analysis. They should also verify compliance to the Consent conditions (directions, if any) and upload the detailed observations (inspection and monitoring reports) online”

Further the check list prepared the board also requires compliance status of consent to establish for issuing consent to operate to a unit and the same has not been followed in the present case as evident from record. However in the present case it appears that the SPCB has granted the CTO mechanically without considering the observations made by the committee report.

29. That in the procedural guideline for conducting inspection in connection with grant of consent to operate prepared by the SPCB it is clearly mentioned that , A programme for inspection of any industry is to be made only if order/instruction from appropriate authority has

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been obtained in writing. If there is a verbal order, it needs to be recorded in the concerned file. The relevant portion is reproduced as follows:

Preparedness before proceeding for inspection.

- Prepare the tour programme and get it approved by concerned authority.
- Go through the concerned file (and CTO order in particular) in detail and have a comprehensive idea on actions/ activities/ monitoring to be carried out during inspection.
- Prepare notices of inspection and sample collection.
- Carry photocopies of the latest consent order, latest show cause notice/ directions/ Bank guarantee other statutory clearances or any other important documents.
- Mobilize Lab. Personnel for stack and/or AAQ Monitoring and effluent sample collection. Check the fitness of stack monitoring kits, high volume samples etc.
- Carry sufficient thimbles/filter papers/chemical solutions etc. after conditioning in lab. Ensure that the chemical solutions are freshly prepared.
- Take the assistance of other officials/ staff for inspection/ monitoring if, felt necessary with consent of the concerned authority.

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- In normal circumstances, conduct inspection without prior intimation.
- In case prior intimation is felt essential, then the intimation should be made with a shortest notice time. In case of surveillance inspection, always maintain confidentiality.
- Plan the travel and overnight stay.

Activities during inspection.

- Before entering in to the plant, have a visual look around the plant periphery from outside and assess emission status from the stacks as well as on fugitive emission. Have a look on effluent discharge channel to ascertain any abnormality in the flow and discharge.
- Serve the notices of inspection to the person in-charge of the Plant/in the helm of the affairs of pollution control matters immediately after entering into the plant. Get acknowledgement of receipt of notices from the concerned person of the industry on the body of office copy (of notices).
- Take stock of operational status of various process units which are potentially polluting and have relevance to pollution.
- Based on operational status, decide and plan the details of stack & AAQ Monitoring activities to be conducted. Mobilize the logistics by taking assistance of manpower of the plant and their

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monitoring equipment, if required. Form teams and assign specific jobs of monitoring to each team with proper instruction.

- Proceed to the effluent treatment plant (ETP) or any such treatment facilities and verify the operational status. Verify the log book on discharge quantity and inspect the flow measuring device, if any available to confirm it.
- Verify the log book on ETP operation to ascertain it's operational status on the preceding days/weeks and also ask for any other document, as felt necessary to ascertain it's functioning in the preceding period. Collect grab samples from the inlet, outlet and any other intermediate point(s) of ETP to ascertain the efficacy. of ETP and compliance to discharge norms stipulated in the consent order. Procedure circulated by the Central Lab. needs to be followed scrupulously while collecting and preserving the samples.
- Inspect the key process areas which have the potential of air emission, fugitive emission or effluent generation or solid waste generation.
- Verify the status of process/operations from the control room to ascertain the rate of production and collect information relevant for the purpose of monitoring/sampling.



- Visit the vital process areas to verify if there is any fugitive emission or leakage/discharge of any effluent taking place bypassing the ETP.
- Evidence of discharge of process effluent, if any, found to be taking place, then the point of final discharge needs to be verified and sample of such discharge needs to be collected as per the procedure prescribed by Central Lab.
- Inspect storm water drainage network and collect samples, if discharge of effluent to outside is taking place,
- Verify the water management aspects to verify the water consumption figures. Water drawal aspects like water meter readings are to be checked for it's correctness in connection with water cess as well as CTO.
- Move around the solid waste disposal site(s) and verify the compliance status of consent conditions. Verify the log book if dispatch or utilization of waste is taking place.
- Inspect the areas where the hazardous waste are stored / disposed and verify the compliance status of the conditions stipulated in the authorization.
- Ask for the documents in support of hazardous waste generation, storage, processing and disposal. Obtain copies of relevant documents as felt necessary for record in this regard.



- Collect the operational condition with emission and effluent discharge. Verify the conditions stipulated in the consent order and make specific observations.
- Verify the status of plantation programme.
- All the air and water samples so collected during the inspection are to be properly secured and sealed in a manner as prescribed by the Central Laboratory and submitted to the Regional Office Lab/Head Office Lab at the shortest possible time.
- Get the acknowledgement of the industry's representative on the body of notices intended for sample collection in respect of air / effluent samples so collected.
- Take photographs for better comprehension and corroboration.

Though the SPCB has its own Procedural guideline for conducting inspection in connection with grant of Consent to Operate, however in the present case it appears that the Board has not visited the Industry prior to renewal of the CTO and the CTO was renewed mechanically by violating their own procedural guideline. Copy of the procedural guideline dated 22/06/2015 is annexed here unto as **ANNEXURE-4**.

30.In view of the above mentioned paragraphs it is most humbly prayed that, there is strong circumstantial evidence to suggest that the Respondent Units daily water consumption exceeds what a typical rainwater harvesting reservoir can sustainably supply. Despite denying



withdrawal from Kisindha Nallah, the lack of quantifiable data on internal water sourcing raises concerns of undeclared or excessive extraction. **Thus the Hon'ble Tribunal may please to call for a comprehensive water balance study and audit report which is essential to Verify the actual water requirement, Assess source sustainability and also identify any illegal or unaccounted extraction source is existing within the Units or not.**

31.It is respectfully submitted that though the display board is installed but never even for a single day the display board had functioning properly displaying the readings of environmental parameters. That the applicant has stated in OA. It is submitted that mere installation of a device is not enough unless it's effectiveness is verified. The applicant submits that not even a single data of CEMS has been uploaded in the website of the SPCB. It is also stated that this device has not been calibrated and connected to the central server of the state pollution control board. *As such OCEMS (Online continuous Emission monitoring system) is not calibrated after installation, hence the data shown to server and the ground reality of pollution as evident from photographs contradicts each other. The industry has not yet performed the validation and re-calibration of the OCEMS installed in both the stack in presence of SPCB officials.*

32. It is further submitted that the effectiveness of anti-pollution control device could have been examined by adopting other methods electricity bills of the plant and GST bills in respect of selling of products in market may be verified and the Board may make a surprise inspection of the unit. The electricity consumption of the devices such as ESP may be examined to understand the duration of the operation of the devices and same has not been done.

33. No separate Environment Division was existing in the industry to look after continuous operation of all pollution control devices round the clock and to this allegation no specific reply in the committee report.

34. Further CGWA letter 28/02/2025 has not received any compliance of conditions laid down in NOC including Telemetric based water flow data is inactive, DWLR data not furnished, Water quality data not furnished and calibration certificate has also not been submitted by PP. Apart from this non-compliance, the source of unauthorised extraction points such as bore well have not been identified by CGWA.

DATE-29/07/2025



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO 15. OF 2025

IN THE MATTER OF:

HARIHAR SAMAL & OTHERS APPLICANTS

VERSUS

STATE OF ODISHA AND ORS RESPONDENTS

AFFIDAVIT 29 JUL 2025

I HARIHAR SAMAL, S/O MATHURI SAMAL, AGED ABOUT 65 YEARS, AT- KURUNTI, PO- KUSUPANGA, PS- MOTANGA, DIST- DHENKANAL, 759121 do hereby solemnly affirm, and declare as under:



That I am the Applicant in the above mentioned application and I am fully conversant with the facts and circumstances of the case and authorized by the other applicants therefore competent to swear this affidavit.

- 2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

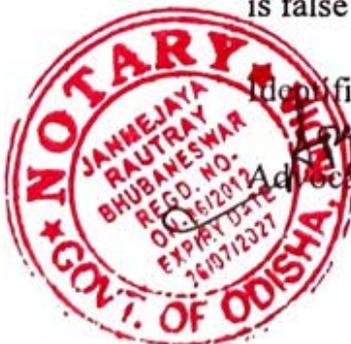
Harihar Samal
DEPONENT

VERIFICATION

29 JUL 2025

Verified on this the _____ day of _____ 2025 at _____

that the contents of the above rejoinder are true and correct. No part of it is false and nothing material has been concealed there from.



Identified By _____
Advocate

The above named deponent being duly identified by Sri. _____ Advocate, Bhubaneswar appears before me on _____ 29 JUL 2025 at _____ A.M./P.M. _____ States on oath the contents of this affidavit are true to the best of his/her/their knowledge and belief

Harihar Samal
VERIFICANT

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF O
BHUBANESWAR
REGD. NO-ON-855012
Mob. No. - 9337171275



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ANNEXURE-1

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CONSENT ORDER

1

STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT., OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909/ EPABX : 2561909/2562847

E-mail: cto17category@ospcboard.org Website: www.ospcboard.org

CONSENT ORDERNo. 6928 /IND-I-CON-5339Dt. 31.03.2025Speed Post/E-mail

Sub: Consent for Existing / New operation of the plant under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your online application ID No. 6063708, Dt. 09.01.2025 and submission of online documents on 20.01.2025.

Consent is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. Rimjihim Ispat Limited**

(Formerly M/s BRG Iron & Steel CO.(P) Ltd.)

Name of the Occupier & Designation: **Sri Rajeev Goel, Director.**

Address: **VIII- Kuranti, PO-Kusupanga, Dist- Dhenkanal- 759 122.**

This consent order is valid for the period from **01.04.2025 to 31.03.2027.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl.No.	Product/Facilities	Quantity
01.	Ferro Alloys Plant	2×9 MVA
02.	Steel Melting Shop (SMS)	
	i) Induction Furnace	2×20 T/H + 2×7 T/H
	ii) Electric Arc Furnace (EAF)	1×25 Ton/H
	iii) AOD Converter	2×35 Ton/H
	iv) Ladle Refinery Furnace	1×35 Ton/H
	v) Continuous Casting Machine (2 nos.)	--
	vi) Oxygen Plant	400 m ³ /hour
03	Cold Rolling Mill (CRM)	2,40,000 TPA
04	Hot Rolling Mill (HRM)	7,90,000 TPA
	i) M.S. Plates	3,78,000 TPA



CONSENT ORDER

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ii) S.S. Plates	72,000 TPA
iii) Mild Steel Coil	1,00,000 TPA
iv) Stainless Steel Coil	2,40,000 TPA

B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge	Prescribed standard					
				pH	TSS (mg/l)	O&G (mg/l)	BOD (mg/l)	COD (mg/l)	Fe (mg/l)
1	Cooling water	To be completely recycled	No discharge	--	--	---	---	---	--
2	Treated effluent of ETP	To be reused	No discharge	5.5 to 9.0	100	10	30	250	03
3	Surface runoff water	To be treated in settling tanks	Kisinda Nallah	5.5 to 9.0	100	10	30	250	03
4	Domestic effluent shall be treated in STP	Shall be reused for gardening	--	pH - 6.5-9.0, BOD - less than 30mg/l, TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000					

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney / Stack No.	Description of Stack	Stack height (m)	Quantity of emission (Nm ³ /hr)	Prescribed Standard mg/Nm ³
				PM
1.	Stack attached to bag filter of			
	SMS (EAF, LRF, IF)	30	2x1,40,000	100
2.	Stack attached to Cold Rolling Mill (CRM)			
	Re-Generation Furnace -I	30	--	100
	Re-Generation Furnace -II	30	--	100
	Re-Generation Furnace -III	30	--	100
	Acid Plant -I	30	--	100
	Acid Plant -II	30	--	100
	Acid Plant -III	30	--	100
	Oil Fired Boiler of CRM	36	--	100
3.	Stack attached to GCP of FAP	40	1,40,000	100
4.	Stack attached to Hot Rolling Mill			



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	Walking Beam Furnace –I	56	--	100
	Walking Beam Furnace –II	30	--	100
	Rotary Hearth Furnace	30	--	100
	Short Blasting Furnace	30	---	100
	Pickling Plant	30	--	100

D. Disposal of solid waste permitted in the following manner:

Sl.No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	SMS Slag	30,000 TPA	--	--	30,000 TPA	To be used in Road Construction / Dumping in the designated site
2.	Slag of the Ferro Alloys Plant	--	--	--	--	To be reused / dumped at the designated solid waste dump site.
3.	ETP & Pickling Plant Sludges	110 TPA	--	--	110 TPA	To be stored in a MS Tank and disposed off in the TSDF.

E. GENERAL CONDITIONS FOR ALL UNITS:

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.



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12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipment or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate



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- which may percolate into ground water or carried away with storm run-off.
- ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged therein, (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board and conditions stipulated in Environmental Clearances issued by MoEF, Govt of India.
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward or the fees paid is found to be inadequate for any reason during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force, if they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyze the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part 'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.



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4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. The report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day-to-day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time basis adopting IOT and shall be displayed in a dashboard in the control room of the plant with facility for data storage facility and generate monthly report for reference. The energy management of pollution control devices should be practiced for self-monitoring and record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:**AIR POLLUTION CONTROL:**

1. All the air pollution control devices like Bag filters installed at various process units shall be maintained, operated efficiently and continuously so that particulate matter emission from the stack shall meet the prescribed standard of the Board as indicated in 'Table-C'. The industry shall ensure continuous and effective operation of all the APC devices through preventive maintenance.
 2. All the potential fugitive dust generating areas of all the process units shall be covered with the adequate suction points. Fume generated from the induction furnaces shall be collected through adequately designed swiveling hoods. Fumes generated from the EAF, LRF and AOD converters shall be collected through
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- adequately designed hooding systems. The collected dust / fumes shall be treated in the GCPs / Bag filters/ Scrubbers.
3. Fume extraction – cum – treatment system installed at the pickling line of Cold Rolling Mill (CRM)/ Hot Rolling Mill (HRM) shall be operated effectively and continuously to meet the prescribed standards of the Board indicated in 'Table –C'.
 4. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 5. The installed HD IP camera shall be operated continuously so that video streaming shows in server of the Board on interruptedly.
 6. The industry shall strictly follow the guidelines for continuous Emission Monitoring Systems dtd. August, 2018 for PM and other gaseous pollutants.
 7. The industry shall ensure tamper-proof real-time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
 8. The Pneumatic Dust Handling system installed at the hoppers of all the bag filters shall be operated continuously and effectively so that no fugitive dust nuisance is created.
 9. Telescopic chute shall be installed at the bottom of hoppers/silo wherever applicable to prevent emission of fugitive dust during material transfer/unloading.
 10. Material storage area of the plant and approach roads shall be covered with adequate sprinkling facility. The water sprinkling system shall be kept operational all the time to avoid any fugitive dust nuisance.
 11. Dust suppression facilities by provision of adequate water sprinkling shall be made at the active dumping area and roads to prevent dust nuisance in the area.
 12. The industry shall comply with all the stipulations contained in the Gazette Notification of Govt. of India vide No. 155, dtd. 31.03.2012 (copy enclosed). For emission standard, the details of 'Table-C' of this order is applicable.
 13. Accumulation of dust and other solid waste in the work zone and non-dumping areas inside the factory premises shall be avoided. The work zone shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.
 14. The approach roads and all the internal roads shall be fully concreted / blacktopped. All the roads shall be cleaned periodically to avoid accumulation of dust. Adequate sprinkling facility, preferably by fixed water sprinklers shall be provided alongside all the internal roads to prevent generation of fugitive dust during vehicular movement.
 15. The unit shall get the performance evaluation study of all major air pollution control devices especially in Blast Furnace, Steel Melting/Making Shop, Pellet Plant, Sinter
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- Plant, Coke Ovens, DRI section preferably by M/s MECON, a public sector enterprise or nationally reputed engineering consulting agencies who has technical expertise in steel sector and submit report to the Board
16. Online analyzers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
 17. D.G. sets should be acoustically enclosed with anti-vibration measures and equipped with A.M.F. (Auto Mains Failure Device) for auto changeover of power supply from grid to D.G. in the event of power failure. The AMF Panel should preferably be PLC (Programmable Logic Control) based. Dedicated D.G. sets of adequate capacity shall be installed to ensure adequate standby power supply to run all pollution control devices of the plant in the event of power failure.
 18. Unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license.
 19. The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009 (Annexed).

WATER POLLUTION CONTROL

1. Under no circumstances there shall be discharge of any effluent to outside the factory premises. Water used for cooling purposes shall be fully recycled. Water used in various processes shall be suitably treated and recycled in those processes.
 2. Wastewater generated from the pickling lines of Hot Rolling Mill and Cold Rolling Mill shall be treated in adequately designed ETP and the treated water shall be reused. Care shall be taken to avoid spillage of the pickling acids. Non acidic effluent generated from both these units shall also be suitably treated and reused.
 3. Wastewater generated from raw water treatment system and back wash of filtration plant shall be properly treated and taken to guard pond and reused.
 4. The industry shall explore to adopt chemical free automated self -maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.
 5. The runoff water from the whole factory premises including solid waste dumping area shall be collected through dedicated garland drains and shall be adequately treated by a series of settling tanks of appropriate capacity so as to meet the prescribed standard of the Board before discharge to outside / reused.
 6. The unit shall operate mechanical wheel washing system with treatment facilities for recycling of wash water at the exit gate for washing of tyre of vehicles.
 7. Dumping of solid waste shall be made at designated locations in a systematic manner with proper engineering applications by providing proper slope, angle, berms, height, toe wall, retaining wall and road network. The active dumping area shall be kept at minimum. The exhausted dump area shall be technically reclaimed
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- by spreading a layer of soil with proper compaction and consolidation. Biological reclamation of the same shall be made by planting saplings of appropriate species. Adequate provision for watering of plants and protection of trees shall be made.
8. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
 9. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
 10. The industry shall have adequate space at point of time for waste disposal at least for a period of next two years. Before using any new patch of land / site for solid waste dumping, the industry shall obtain prior consent to establish of the Board.
 11. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

G. ADDITIONAL CONDITIONS:

1. The unit shall complete remaining portion of the concreting work of approach and internal roads by 30.06.2025.
2. The unit shall complete concreting of work zone area around bag filter of SMS, Lime feeding area and remaining internal road in SMS area by 30.06.2025.
3. The unit shall complete concreting approach road connecting to plant and NH-55 & road connecting to unit-1 & 3 by 30.06.2025.
4. The unit shall provide tube settler/clarifier for treatment of surface runoff and all internal drain shall be connected to this SRTS by 31.05.2025
5. Air pollution control system shall be installed by 30.08.2025 to control fugitive dust emission through rooftop & stack of Induction Furnaces.
6. The unit shall provide safe access and platform at the Stack to facilitate stack emission monitoring by 30.04.2025
7. The industry shall stop discharging of STP treated water into Kisinda jhor.
8. The industry shall install water meter at the intake point of water reservoir for record of daily consumption of water.
9. The industry shall carryout massive plantation in available vacant space at all three units
10. The unit shall abide by the Fuel Policy of Govt. of Odisha.

The occupier must comply with the conditions stipulated in section A, B, C, D, E F & G to keep this consent order valid.

To,

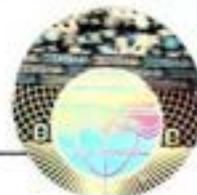
**The Director,
M/s. Rimjhim Ispat Limited
At- Kurunti, PO- Kusupanga,
Dist- Dhenkanal – 759 122**

Encl : As above

31/3/2024
MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

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CONSENT ORDER

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Memo No. 6929 /Dt. 31-03-2025 /

Copy forwarded to the :

- i) Regional Officer, State Pollution Control Board, Angul
- ii) District Collector, Dhenkanal
- iii) D.F.O, Dhenkanal
- iv) Director of Mines, Odisha, Bhubaneswar
- v) Director Factories & Boiler, Bhubaneswar
- vi) Consent Register / HWM Cell, Bhubaneswar

CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA



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General Standards for discharge of environment pollutants PART-A:EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ^o C above the receiving water temperature	-----	-----	Shall not exceed 5 ^o C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20 ^o C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



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17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



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PART-B- NATIONAL AMBIENT AIR QUALITY STANDARDS

SL No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

PHOTOGRAPH DATED 21/02/2025 SUGGESTING SEVERE AIR POLLUTION EMITTING FROM CHIMNEY OF THE RESPONDENT UNIT.



PHOTOGRAPH DATED 17/04/2025 SUGGESTING SEVERE AIR POLLUTION EMITTING FROM CHIMNEY OF THE RESPONDENT UNIT



PHOTOGRAPH DATED 02/05/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 30/05/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT

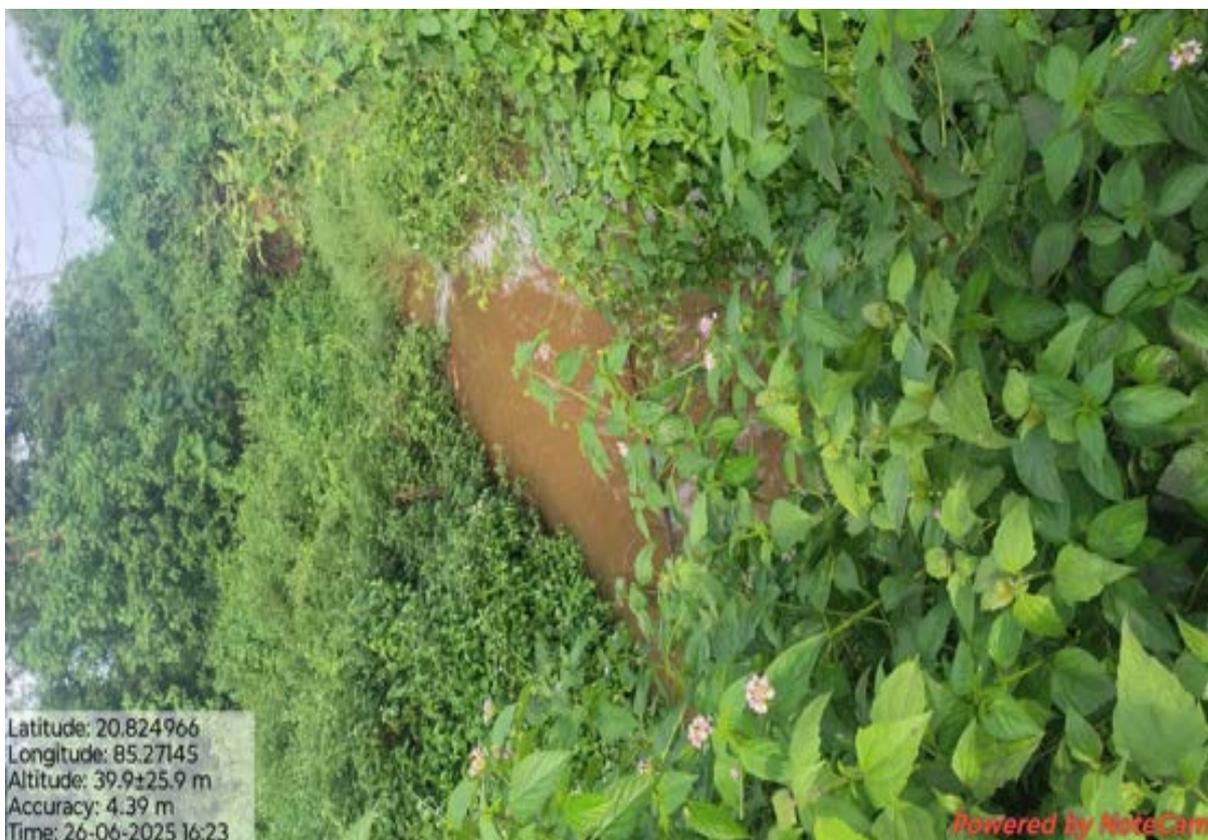


PHOTOGRAPHS DATED 16/06/2025 SUGGESTING THE RESPONDENT INDUSTRY IS DISCHARGING POLLUTED WATER OUTSIDE TO THE PREMISES





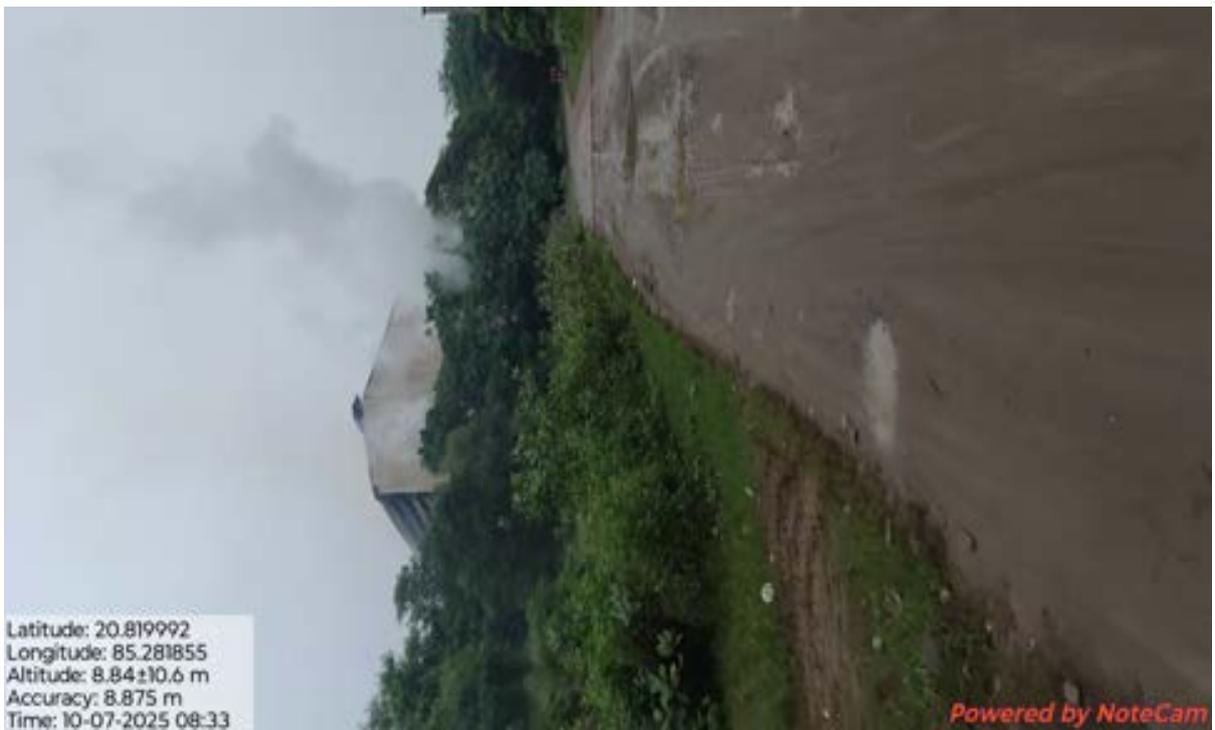
PHOTOGRAPHS DATED 26/06/2025 SUGGESTING THE RESPONDENT INDUSTRY IS DISCHARGING POLLUTED WATER OUTSIDE TO THE PREMISES







PHOTOGRAPH DATED 10/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT





PHOTOGRAPH DATED 11/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 12/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 13/07/2025 SUGGESTING SEVERE AIR POLLUTION EMITTING FROM CHIMNEY OF THE RESPONDENT UNIT





PHOTOGRAPH DATED 18/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 21/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 22/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT





PHOTOGRAPH DATED 22/07/2025 SUGGESTING SEVERE AIR POLLUTION EMITTING FROM CHIMNEY OF THE RESPONDENT UNIT



PHOTOGRAPH DATED 25/07/2025 SUGGESTING SEVERE AIR POLLUTION EMITTING FROM CHIMNEY OF THE RESPONDENT UNIT



PHOTOGRAPH DATED 25/07/2025 SUGGESTING SEVERE AIR POLLUTION EMITTING FROM CHIMNEY OF THE RESPONDENT UNIT



PHOTOGRAPH DATED 26/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 26/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 27/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT



PHOTOGRAPH DATED 27/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT





PHOTOGRAPH DATED 27/07/2025 SUGGESTING SEVERE AIR POLLUTION CAUSED BY THE RESPONDENT UNIT





PHOTOGRAPH DATED 20/06/2025 SUGGESTING THE RESPONDENT UNIT IS DUMPING WASTE MATERIALS OUT SIDE THE UNITS PREMISES



PHOTOGRAPH DATED 20/06/2025 SUGGESTING THE RESPONDENT UNIT IS DUMPING WASTE MATERIALS OUT SIDE THE UNITS PREMISES







Fax: 2564573/2562822
 EPABX-2561909/2562847
 Tel:2564033/2563924

STATE POLLUTION CONTROL BOARD, ODISHA
 (Department of Forest & Environment, Govt. of Odisha)
 Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
 email:Paribesh1@dataone.in, website:www.ospeboard.org

No. 10280 / Ind-II/NOC-M-196 Dt. 22-06-15
 To

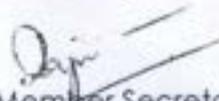
All Regional Officers
 State Pollution Control Board
 Odisha

Sub: Procedural guideline for conducting inspection in connection with grant of Consent to Operate.

Sir,

Please find enclosed herewith the "procedural guideline for conducting inspection in connection with grant of Consent to Operate" prepared by the Board for information and reference of all inspecting officers of the Board. The points contained in the guideline should be scrupulously followed while conducting inspection of the industries and mines in connection with grant of CTO.

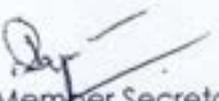
Yours faithfully,


 Member Secretary

Encl: As above

Memo No. 10281 /Dt. 22-06-15

Copy alongwith the enclosures forwarded to All Sr. Env. Engineers/Sr. Env. Scientists/All EEs/All ESs/All DEEs/All DESs/All AESs/All AEEs/Administrative Officer/Sr. Law Officer/Law Officer, S.P.C. Board, Odisha, Bhubaneswar for information & necessary action.


 Member Secretary

Encl: As above

**PROCEDURAL GUIDELINE FOR CONDUCTING INSPECTION IN
CONNECTION WITH GRANT OF CONSENT TO OPERATE.**

A programme for inspection of any industry is to be made only if order/instruction from appropriate authority has been obtained in writing. If there is a verbal order, it needs to be recorded in the concerned file.

Preparedness before proceeding for inspection.

- ☞ Prepare the tour programme and get it approved by concerned authority.
- ☞ Go through the concerned file (and CTO order in particular) in detail and have a comprehensive idea on actions/ activities/ monitoring to be carried out during inspection.
- ☞ Prepare notices of inspection and sample collection.
- ☞ Carry photocopies of the latest consent order, latest show cause notice/ directions/ Bank guarantee other statutory clearances or any other important documents.
- ☞ Mobilize Lab. Personnel for stack and/or AAQ Monitoring and effluent sample collection. Check the fitness of stack monitoring kits, high volume samples etc.
- ☞ Carry sufficient thimbles/filter papers/chemical solutions etc. after conditioning in lab. Ensure that the chemical solutions are freshly prepared.
- ☞ Take the assistance of other officials/ staff for inspection/ monitoring if, felt necessary with consent of the concerned authority.
- ☞ In normal circumstances, conduct inspection without prior intimation. In case prior intimation is felt essential, then the intimation should be made with a shortest notice time. In case of surveillance inspection, always maintain confidentiality.
- ☞ Plan the travel and overnight stay.

Activities during inspection.

- ☞ Before entering in to the plant, have a visual look around the plant periphery from outside and assess emission status from the stacks as well as on fugitive emission. Have a look on effluent discharge channel to ascertain any abnormality in the flow and discharge.
- ☞ Serve the notices of inspection to the person in-charge of the Plant/in the helm of the affairs of pollution control matters immediately after entering into the plant. Get acknowledgement of receipt of notices from the concerned person of the industry on the body of office copy (of notices).
- ☞ Take stock of operational status of various process units which are potentially polluting and have relevance to pollution.
- ☞ Based on operational status, decide and plan the details of stack & AAQ Monitoring activities to be conducted. Mobilize the logistics by taking assistance of manpower of the plant and their monitoring equipment, if required. Form teams and assign specific jobs of monitoring to each team with proper instruction.
- ☞ Proceed to the effluent treatment plant (ETP) or any such treatment facilities and verify the operational status. Verify the log book on discharge quantity and inspect the flow measuring device, if any available to confirm it.
- ☞ Verify the log book on ETP operation to ascertain it's operational status on the preceding days/weeks and also ask for any other document, as felt necessary to ascertain it's functioning in the preceding period. Collect grab samples from the inlet, outlet and any other intermediate point(s) of ETP to ascertain the efficacy of ETP and compliance to discharge norms stipulated in the consent order. Procedure circulated by the Central Lab. needs to be followed scrupulously while collecting and preserving the samples.
- ☞ Inspect the key process areas which have the potential of air emission, fugitive emission or effluent generation or solid waste generation.
- ☞ Verify the status of process/operations from the control room to ascertain the rate of production and collect information relevant for the purpose of monitoring/ sampling.

- ☞ Visit the vital process areas to verify if there is any fugitive emission or leakage/discharge of any effluent taking place bypassing the ETP.
- ☞ Evidence of discharge of process effluent, if any, found to be taking place, then the point of final discharge needs to be verified and sample of such discharge needs to be collected as per the procedure prescribed by Central Lab.
- ☞ Inspect storm water drainage network and collect samples, if discharge of effluent to outside is taking place.
- ☞ Verify the water management aspects to verify the water consumption figures. Water drawal aspects like water meter readings are to be checked for it's correctness in connection with water cess as well as CTO.
- ☞ Move around the solid waste disposal site(s) and verify the compliance status of consent conditions. Verify the log book if dispatch or utilization of waste is taking place.
- ☞ Inspect the areas where the hazardous waste are stored / disposed and verify the compliance status of the conditions stipulated in the authorization.
- ☞ Ask for the documents in support of hazardous waste generation, storage, processing and disposal. Obtain copies of relevant documents as felt necessary for record in this regard.
- ☞ Collect the operational condition with emission and effluent discharge.
- ☞ Verify the conditions stipulated in the consent order and make specific observations.
- ☞ Verify the status of plantation programme.
- ☞ All the air and water samples so collected during the inspection are to be properly secured and sealed in a manner as prescribed by the Central Laboratory and submitted to the Regional Office Lab/Head Office Lab at the shortest possible time.
- ☞ Get the acknowledgement of the industry's representative on the body of notices intended for sample collection in respect of air / effluent samples so collected.
- ☞ Take photographs for better comprehension and corroboration.

In case of inspection of mines the following specific activities should also be verified in detail;

- ☞ Whether wet drilling/drilling with dust extractor system in place
- ☞ Controlled blasting practice followed or not
- ☞ Dust suppression facilities available for haulage roads, mineral handling plants, mineral stack yard, railway siding and internal mineral transportation roads etc.
- ☞ Verify whether the haulage road/ internal transportation roads are devoid of ruts and potholes and properly graded for prevention of dust emission.
- ☞ In order to assess the adequacy of air pollution control systems
 - (ii) Fugitive emission (SPM) monitoring need to be conducted at a distance of 25+ 2m from the sources of pollution in case of iron mines and 500m from the sources of pollution in case of coal mines for SPM,RSPM,SO₂, NO_x (as per the stipulated conditions of consent order).
 - (iii) Ambient air quality monitoring for the parameters such as PM₁₀ and PM_{2.5} shall also be conducted at suitable locations (locations decided on the basis of condition stipulated in CTO order) for other categories of mine as well as Iron and Coal mines.
- ☞ Verify the top soil and OB management facility
- ☞ Nos. of active and in-active top soil and OB dumps.
- ☞ Stabilization practices.
 - Coir mats with plantation
 - Only with plantation
- ☞ Retention wall to prevent the washout during monsoon around top soil and OB dumps.
- ☞ Garland drain terminating with settling pond around the top soil/OB dumps for surface runoff management.
- ☞ Verify whether check dams and catch drains are constructed at the appropriate places of the mine (Preferably natural drainage channels of the mine) for surface runoff management during monsoon.

- ☞ Verify the adequacy of surface runoff management system of entire mining area.
- ☞ Collect the surface runoff water of the mine discharged through the various facilities available to assess the compliance of standards stipulated in consent order.
- ☞ Verify the treatment facilities/management facilities available for mine drainage water/domestic effluent/ workshop effluent/ effluent generated from beneficiation plants etc. and collect the treated wastewater discharge if any for verification of compliance to the stipulated standards.
- ☞ Verify the impact of surface runoff, mining activities on the water bodies, streams, rivers etc. situated in & around the mining area.

Winding-up activities.

- ☞ After completion of the inspection, conduct a brief meeting with the senior level officials and management representative and apprise them of all major deficiencies/ lapses/ non-compliances observed during inspection and suggest remedial measures.
- ☞ Instruct them to take immediate corrective actions without waiting for communication/ direction from the Board and report compliance.

Report Preparation :

- ☞ An inspection report needs to be prepared containing the following:
 1. Date and time of inspection
 2. Constitution of team
 3. Representatives of the industry accompanied/ discussed.
 4. Background of inspection in brief containing status of CTO, show cause notices/directions/restriction, if, any in force, Bank Guarantee conditions pending if any etc.
 5. Production process/facilities granted under CTO, visa-a-vis operational status during inspection.
 6. Name and designation of inspecting officer.
- ☞ Process area wise observations made in respect of air pollution, water pollution, solid waste generation etc. are to be mentioned. Deficiencies/ lapses/non-compliances in respect of pollution control measures leading to issues of pollution, if any, are to be reflected under the respective process area.

- ☞ Description of water/waste water samples, stack emission and AAQ Monitoring etc. collected during inspection are to be made in detail. Attach copies of analysis reports of all the samples collected during inspection.
- ☞ Make a clear cut observation if there was production in excess of consented quantity, emission/ effluent discharge made through any unauthorized outlet (i.e. not granted under CTO) or discharge/emission made in excess of permitted quantity. This is to be reflected in the report as "non-compliance".
- ☞ Analyze and discuss the monitoring results on the context of production load, ETP operational status etc. and draw a conclusion.
- ☞ Detail compliance status on hazardous waste management and specific comments on non-compliance, if any.
- ☞ Target and achievement made on plantation.
- ☞ Selected photographs, which are felt necessary to support the observations.
- ☞ A separate paragraph containing summary of salient observations highlighting the non-compliances and issues leading to problems of environmental pollution needs to be prepared. Specific achievements in respect of environmental management and pollution control are to be highlighted.
- ☞ Report on any other activities to be taken up for further improvement of environment.
- ☞ Point wise compliance status to the direction if issued by the Board.
- ☞ Point wise compliance status on Bank guarantee conditions if imposed by the Board.
- ☞ A paragraph on recommendations containing specific actions required to be taken by the industry to remove the non-compliances / lapses (if any). Actions required to be taken by the Board on the above context as well as on disposal of CTO needs to be made clearly.
- ☞ The inspection report is to be submitted on-line within 72 hrs. after completion of the inspection if there is no Lab. analysis work is involved. In case Lab. analysis work is involved, then the complete report is to be submitted within 72 hrs. from the time of receipt of analysis report from the Lab.
- ☞ The inspection report is to be signed by the all the inspecting officers clearly mentioning their name, designation and the date.



Sankar Pani <sankarprasadpani@gmail.com>

Rejoinder Affidavit on behalf of Applicant in OA 15/2025- NGT-EZ.

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Wed, Jul 30, 2025 at 10:48 AM

To: Papiya Banerjee Bihani <pbanerjeebihani@gmail.com>, "Rajib Ray, Advocate" <rajib.ray.official23@gmail.com>, Amrita Pandey <amritalegal@gmail.com>, Ashok Prasad <Ashokadvhc@gmail.com>, mishra.surjya63@gmail.com, varun@vmchambers.com

Please find the attachment.

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National Green Tribunal Kolkata & Orissa Highcourt
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Bhubaneswar, 751002
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Skype- sankar.pani

**REJOINDER OA 15.pdf**

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